

1

MCRC-25127-2025

# IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

#### **BEFORE**

# HON'BLE SHRI JUSTICE DEVNARAYAN MISHRA ON THE 30<sup>th</sup> OF JULY, 2025

## MISC. CRIMINAL CASE No. 25127 of 2025

#### POOJA KOUSHAL

Versus

#### THE STATE OF MADHYA PRADESH AND OTHERS

## Appearance:

Shri Ashish Sinha - Advocate for the applicant.

Shri Devendra Shukla - Panel Lawyer for the respondent-State.

#### **ORDER**

This is the *first* bail application filed by the applicant under Section 483 of *Bhartiya Nagarik Suraksha Sanhita*, 2023/Section 439 of Cr.P.C., 1973 for grant of regular bail relating to FIR/Crime No.64 of 2025 registered at Police Station-Kotwali, District-Sehore (M.P.) for the offence punishable under Sections 137(2), 64, 65(1), 61(2) of Bharatiya Nyaya Sanhita, 2023 and Section 3/4 of POCSO Act. The applicant is in custody since 05.02.2025.

- 2. Learned counsel for the applicant has submitted that the applicant has not abducted the prosecutrix. The prosecutrix herself went from her house. No illegal act has been done on the instruction of the applicant. The applicant has been falsely implicated in the case. The trial will take time to be concluded, hence, the applicant is entitled to be released on bail.
  - 3. Learned counsel for the State has opposed the bail application on



2 MCRC-25127-2025

the ground that the applicant abducted the minor prosecutrix and took her to her house. Hence, the bail application filed by the applicant be dismissed.

- 4. Heard the parties and perused the case diary.
- 5. Looking to the fact that pre-trial detention of the applicant is not required coupled with the fact that the trial will take time to be concluded, this Court deems it appropriate to enlarge the applicant on bail, therefore, without commenting on the merits of the case, the bail application is allowed.
- 6. It is directed that applicant-Pooja Koushal shall be released on bail on her furnishing personal bond in a sum of Rs.50,000/- (Rupees Fifty Thousand Only) with one surety in the like amount to the satisfaction of the trial Court concerned for her appearance before the said Court on all such dates as may be fixed by that Court in this regard during the pendency of trial.
- 7. It is further directed that the applicant shall comply with the provisions of Section 480(3) of BNSS.
  - 8. Accordingly, Misc. Criminal Case stands disposed of.C.C. as per rules.

(DEVNARAYAN MISHRA) JUDGE